CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 257/MP/2019

Subject : Petition under Sections 79(1)(c),79(1)(f) and 79(1)(k) of the

> Electricity Act, 2003, challenging the unlawful conduct of Power Grid Corporation of India Limited, inter-alia, wrongfully raising and recovering transmission charges through impermissible and inapplicable invoices being contra /against and unsustainable to the terms of the Transmission Service Agreement dated 18.10.2012 and the Long Term Access Agreement dated 4.6.2015, provisions of the Electricity Act, 2003 and the

Regulations framed thereunder.

: 17.1.2023 Date of Hearing

Coram : Shri I. S. Jha, Member

> Shri Arun Goyal, Member Shri P. K. Singh, Member

Petitioner : MB Power (Madhya Pradesh) Limited (MBPMPL)

: Powergrid Corporation of India Limited (PGCIL) Respondent

: Shri Hemant Sahai, Advocate, MBPMPL Parties Present

Ms. Molshree Bhatnagar, MBPMPL

Ms. Parichita Chowdury, Advocate, MBPMPL

Shri Swapnil Verma, CTUIL Shri Sidharth Sharma, CTUIL Shri Ranjeet Singh Rajput, CTUIL Ms. Kavya Bhardwaj, CTUIL Shri Ajay Upadhyay, CTUIL Shri Yogeshwar, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioner prayed for an adjournment on the ground of arguing counsel being preoccupied in a matter before another forum. Considering the said request, the Commission adjourned the matter.

2. The Petition shall be listed for hearing on 23.3.2023.

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)